

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

24.

C.P. (IB)/939(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES: Clematic Trading Company Pvt. Ltd And
Others

Vs.

Pravin Kumar Tayal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Manoj Mishra, Ld. Counsel for the Financial Creditor present. Mr. Kunal Chheda i/b Raghunath Bhandari and Priyanshu Jain, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor submits that he did not wish to file reply. Hence, right to file reply by the Personal Guarantor is forfeited.
3. Ld. Counsel for the Financial Creditor is not ready to argue the matter.
4. List this matter for final hearing on **11.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)